

COMMITTEE OF PRIVILEGES

FIRST REPORT

SHRI HARINATHA MISRA
(Darbhanga): I beg to present the First
Report of the Committee of Privileges.

12.20 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

SITUATION ARISING OUT OF REPORTED
LOCK-OUT BY PUBLIC SECTOR UNDERTAKINGS
IN BANGALORE.

श्री कृष्ण प्रतीप सिंह (महाराजगंज) :
अध्यक्ष महोदय, मैं अविलम्बनीय लोक
महत्व के निम्नलिखित विषय की ओर
संचार मंत्री का ध्यान दिलाता हूँ और प्रार्थना
करता हूँ कि वह इस बारे में एक वक्तव्य
दे दें :-

बंगलौर में सरकारी क्षेत्र के चार उप-
क्रमों द्वारा घोषित की गई दक्षिण
तालाबंदी से उत्पन्न स्थिति ।

PROF. K. K. TEWARY (Buxar):
I had given a privilege motion against
Mr. Bosu. He had criticised the Parli-
ament. It came out in *New Delhi*.....

MR. SPEAKER: I have sent you the
information.

PROF. K. K. TEWARY : I have not
received any information....

MR. SPEAKER: You will get it. No-
thing will go on record.

PROF. K. K. TEWARY : **

MR. SPEAKER: I have given my
ruling. Nothing is going on record.

PROF. K. K. TEWARY : **

MR. SPEAKER: I have told you it
has not been allowed. I have given
my ruling already that it is not admitted.

PROF. K. K. TEWARY : **

MR. SPEAKER: Nothing is going on
record without my permission.

In order to provide more time for the
Motion of No-Confidence on the Council
of Ministers, if the House agrees, we
may dispense with the lunch break today.
I hope you will agree to it.

to return herewith the Finance Bill,
1981, which was passed by the Lok
Sabha at its sitting held on the 29th
April, 1981, and transmitted to the
Rajya Sabha for its recommendations
and to state that this House has no re-
commendations to make to the Lok
Sabha in regard to the said Bill.'

(ii) 'I am directed to inform the Lok
Sabha that the Coal Mines Labour
Welfare Fund (Amendment) Bill,
1980, which was passed by the Lok
Sabha at its sitting held on the 23rd
December, 1980, has been passed by the
Rajya Sabha at its sitting held on the
7th May, 1981, with the following
amendments:--

Enacting Formula

1. That at page 1, line 1, for the word
'Thirty-first' the word 'Thir ty-second'
be substituted.

Clause 1

2. That at page 1, line 4, for the figure
'1980' the figure '1981' be substituted

I am, therefore, to return herewith
said Bill in accordance with the provi-
sions of rule 128 of the Rules of Pro-
cedure and Conduct of Business in the
Rajya Sabha with the request that the
concurrence of the Lok Sabha to the
said amendments be communicated
to this House.'

COAL MINES LABOUR WELFARE
FUND (AMENDMENT) BILL

AS RETURNED BY RAJYA SABHA WITH
AMENDMENTS

SECRETARY : Sir, I lay on the Table
of the House the Coal Mines Labour Wel-
fare Fund (Amendment) Bill, 1981, which
has been returned by Rajya Sabha with
amendments.

ASSENT TO BILL

SECRETARY: Sir, I also lay on the
Table the Appropriation No. (4) Bill,
1981, passed by the House of Parlia-
ment during the current session and
assented to since a report was last made
to the House on the 3rd April, 1981.